

Sl.No.	State/UT	CR	CCS	CON	PAR	PCS	PCV
23.	Sikkim	153	113	11	159	123	11
24.	Tamil Nadu	4463	3166	647	7870	6286	954
25.	Telangana	15374	12185	471	21287	18313	733
26.	Tripura	1013	862	130	1142	1079	152
27.	Uttar Pradesh	49262	32032	5795	130249	82000	15148
28.	Uttarakhand	1588	990	243	1566	1490	347
29.	West Bengal	32513	33539	319	34726	35215	392
TOTAL (STATES)		322949	251273	22291	480788	400664	39758
30.	Andaman and Nicobar Islands	108	77	8	114	89	14
31.	Chandigarh	414	280	52	399	358	61
32.	Dadra and Nagar Haveli	28	30	2	28	40	2
33.	Daman and Diu	41	28	0	48	34	0
34.	Delhi UT	15310	8542	736	13759	9883	931
35.	Lakshadweep	9	8	0	7	7	0
36.	Puducherry	95	66	5	93	95	6
TOTAL (UTs)		16005	9031	803	14448	10506	1014
TOTAL (ALL INDIA)		338954	260304	23094	495236	411170	40772

Crimes against women of dalit community

868. SHRI K.T.S. TULSI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of crimes committed against women belonging to dalit community during last three years in the country; and

(b) whether the rate of aforesaid crimes has come down or increased in the last three years and the year-wise rate of such crimes for the said period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) As per the latest available published information with National Crime Records Bureau (NCRB), the cases registered on crime against women under the Prevention of Atrocities against Scheduled Castes from 2014 to 2016 are as under:—

Year	2014	2015	2016
Total cases	5149	5713	6501

The latest data pertains upto the year 2016.

(b) No such specific data is maintained by the National Crime Records Bureau (NCRB).

Conviction rate in crimes committed against dalits

869. SHRI K.T.S. TULSI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the State-wise conviction rate in respect of crimes committed against dalits in the country during the last three years; and

(b) the reasons for poor conviction rates in respect of aforesaid crimes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) As per the latest available published information with National Crime Records Bureau (NCRB), State/UT-wise details of cases registered, cases charge-sheeted, cases convicted and conviction rate under SC/ST (Prevention of Atrocities) Act, 1989 and Protection of Civil Rights Act, 1955 for Crime against Scheduled Castes during 2014-2016 are given in the Statement (*See below*). The latest data pertains to the year 2016.

(b) The reasons for low conviction rate in regard to the cases under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 in conjunction with the IPC, may be attributed to delay in lodging FIR, witnesses and complainants becoming hostile, absence of proper scrutiny of the cases by Prosecution before filing the charge-sheet in the Court, lack of proper presentation of the case by the prosecution and appreciation of evidence by the Court, prosecution unable to prove the charges and long pendency of the trial makes the witness lose their interest and lack of corroborative evidence.

Statement

State/UT-wise details of Cases Registered (CR), Cases ChargeSheeted (CCS), Cases Convicted (CON), Conviction Rate (CVR) under Total of SC/ST (Prevention of Atrocities) Act for Crimes against Scheduled Castes during 2014-2016

Sl.No.	State/UT	CR	CCS	CON	CVR
2014					
1.	Andhra Pradesh	2104	972	41	5.1